

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/360 /2009-361 /2009 - EX[DB]
E/S/373-374/2009-EX

Date 13/05/2009

Assistant Registrar
C.E.S.T.A.T., New Delhi

To :
M/S PINK LINE PVT. LTD.

← *2. SH. MAHESH HARLALKA, DIRECTOR*

C-1/7, E.W.S. QUTRS, NEAR BALAJI NAGAR, PIPLOD,
SURAT (GUJARAT) PIN CODE. 395007
M/S PINK LINE PVT. LTD.

Appellant

Vs

Respondent

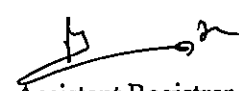
C.C.E. JAIPUR I

STAY ORDER NO.415-416/2009-EX

I am directed to transmit herewith a certified copy of Final order No. 319-320/2009-

EX[DB] dated 5-5-09

passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E. JAIPUR I

N.C.R.BUILDING, STATUE CIRCLE, "C" SCHEME, JAIPUR 302005.

2. Adv. / Consult

MR.MISHRA ASSOCIATES

205-206, ADVAIT, B/S SANDESH PRESS, VASTRAPUR, AHMEDABAD

3 C.D.R

4 ~~J.C.D.R.~~

5 Bar association, CESTAT, New Delhi

6 Director Publications, Customs, Excise. I.P. Estate, New Delhi

7 M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi - 3

8 Commercial Laws of India Pvt Ltd. Post Bag No. 1033, No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10 M/s Manupatra Information Solutions Pvt Ltd. Excise & Customs Cases B-37, Sector - 1, Noida - 201301, Gautam Budh Nagar, (UP)

11 M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017

12 Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070

13 Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

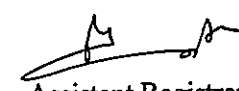
14 Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

15 LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Haryana)

16 Office Copy

17 Guard file

18 HON'BLE PRESIDENT


Assistant Registrar
(Excise Appeal Branch)

~~SH. MAHESH HARLALKA, DIRECTOR OF~~

~~M/S PINK LINE EXIM PVT LTD, 1ST FLOOR, KHEESINUMA~~
~~RESDENCY, OPP JAMNA NAGAR BUS STOP, GHOD DHOD ROAD, SURAT~~

~~GUJARAT 395007~~

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. I**

Excise Appeal No. 360 /2009- Ex(BR)

M/s. Pink Line Pvt. Ltd.

Appellant

Vs.

Commissioner of Central Excise
Jaipur I

Respondent

Excise Appeal No. 361 /2009- Ex(BR)

Shri Mahesh Harlalka.

Appellant

Vs.

Commissioner of Central Excise
Jaipur I

Respondent

[Arising out of Order-in-Original No. 2/2008 (C Ex) dated 28.2.2008 passed by Commissioner of Central Excise, Jaipur.]

For approval and signature:

Hon'ble Mr. Justice R.M.S. Khandeparkar, President

Hon'ble Mr. M. Veeraiyan, Member (Technical)

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- | | |
|--|------|
| 1. Whether Press Reporters may be allowed to see :
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982? | Yes |
| 2. Whether it should be released under Rule 27 :
of the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not? | No |
| 3. Whether Their Lordships wish to see the fair :
copy of the Order? | Seen |
| 4. Whether Order is to be circulated to the :
Departmental authorities? | No |
-

Appearance:

None for the Appellant

Mr. Virender Choudhary, SDR for the Respondent

CORAM:

Hon'ble Mr. Justice R.M.S. Khandeparkar, President

Hon'ble Mr. M. Veeraiyan, Member (Technical)

Date of Hearing/decision : 5.5.2009

FINAL **ORAL ORDER NO. 319-320/09-SA**

Per Justice R.M.S. Khandeparkar (for the Bench):

None present for the appellants Shri Virender Choudhary, SDR present for the respondent. In view of dismissal of applications for waiver of pre-deposit under Section 35F of the Central Excise Act, 1944, the order passed today in Stay Application No. 373/2009 and 374/2009 , present appeals are liable to be dismissed for non-compliance of Section 35F and are accordingly, dismissed.

(Justice R.M.S. Khandeparkar)
President

(M. Veeraiyan)
Member(Technical)

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. I**

**Excise Stay Application No. 373 /2009- Ex(BR)
Excise Appeal No. 360 /2009- Ex(BR)**

M/s. Pink Line Pvt. Ltd.

Appellant
[Rep. by None]

Vs.

Commissioner of Central Excise
Jaipur I

Respondent
[Rep. by Shri Virender Choudahry, SDR]

**Excise Stay Application No. 374 /2009- Ex(BR)
Excise Appeal No. 361 /2009- Ex(BR)**

Shri Mahesh Harlalka.

Appellant
[Rep. by None]

Vs.

Commissioner of Central Excise
Jaipur I

Respondent
[Rep. by Shri Virender Choudahry, SDR]

CORAM:

Hon'ble Mr. Justice R.M.S. Khandeparkar, President
Hon'ble Mr. M. Veeraiyan, Member (Technical)

Date of Hearing/decision : 5.5.2009

STAY ORAL ORDER NO. 415-416 / 09-408

Per Mr. Justice R.M.S. Khandeparkar (for the Bench):

None present for the appellant. When the matter was called out in the earlier part of the day, as none had appeared, the matter was kept back, they are called again at 11.45 AM. However, none has appeared for the appellant. Shri Virender Choudhary, SDR present for the respondent.

2. The applications are dismissed for default.

(Justice R.M.S. Khandeparkar)
President

(M. Veeraiyan)
Member(Technical)